

FORM G (Date Extended - 3)
INVITATION FOR EXPRESSION OF INTEREST FOR
INDORE DEWAS TOLLWAYS LIMITED OPERATING
AS TOLL ROAD ON NH-3 FROM KM 577.55 TO KM 610.00 AND
KM 0.000 TO 12.600 (APPROX LENGTH 45.05KM) IN THE STATE OF MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Indore Dewas Tollways Ltd AACCI3561R U45200TG2010PLC068238
2.	Address of the registered office	6-3-1090, B-1, TSR Towers Rajbhavan Road, Somajiguda, Hyderabad Telangana - 500082
3.	URL of website	-NA-
4.	Details of place where majority of fixed assets are located	Six laning of toll road on section NH-3 from Km 577.55 to Km 610.00 and Km 0.000 to 12.600 (approx. length 45.05 km) in the state of Madhya Pradesh under concession agreement with National High Authority of India.
5.	Installed capacity of main products/services	-NA-
6.	Quantity and value of main products/ services sold in last financial year	-NA-
7.	Number of employees/ workmen	-NA-
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought from ip.indoredewastollwayslimited@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought from ip.indoredewastollwayslimited@gmail.com
10.	Last date for receipt of expression of interest	29th January 2024 (original) 22nd February 2024 (Extended 1) 30th April 2024 (Extended 2) 12th August 2024 (Extended 3)
11.	Date of issue of provisional list of prospective resolution applicants	8th February 2024 (original) 3rd March 2024 (Extended 1) 10th May 2024 (Extended 2) 16th August 2024 (Extended 3)
12.	Last date for submission of objections to provisional list	13th February 2024 (original) 8th March 2024 (Extended 1) 15th May 2024 (Extended 2) 21st August 2024 (Extended 3)
13.	Process email id to submit Expression of Interest	ip.indoredewastollwayslimited@gmail.com

Date: 02.08.2024

Place: Hyderabad

Sd/-

Madhu Sudhanarao Mallipaddi

Resolutorial Professional for Indore Dewas Tollways Limited
Regn No.IBBI / IPA – 001 / IP-P-02633 / 2022 – 2023 / 14081

502, H.No. 8-3-966/16, KOR Residency,

Nagarjuna Nagar, Srinagar Colony,

Behind State Bank of India, Hyderabad –500073

ఫారం-జి (తేది పొడగించబడింది-3)

ఆసక్తి వ్యక్తీకరణ కొరకు ఆహ్వానం

మధ్యప్రదేశ్ రాష్ట్రంలో కిమీ 577.55 నుండి కిమీ 610.00 మరియు కిమీ 0.000 నుండి 12.600 (సమారు పొడవు 45.05 కిమీ.ల) పరకు ఎన్ హెచ్-3పై టోల్ రోడ్ గా ఇండోర్ దేవాస్ టోల్ వేస్ లిమిటెడ్ ఆపరేటింగ్

(ఇన్స్ట్రక్షన్స్ అండ్ బ్యాంక్స్ బోర్డు ఆఫ్ ఇండియా (ఇన్స్ట్రక్షన్స్ రిజోల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్మిట్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 36ఎ యొక్క సబ్-సెక్షన్ (ఎ) క్రింద)

సంబంధిత వివరాలు

1.	కార్పొరేట్ డెటార్ పేరు PAN మరియు CIN/ LLP నెం.తోసహా	ఇండోర్ దేవాస్ టోల్ వేస్ లిమిటెడ్ AACCI3561R U45200TG2010PLC068238
2.	రిజిస్టర్డ్ ఆఫీసు చిరునామా	6-3-1090, బి-1, టిఎస్ఆర్ టవర్స్, రాజ్ భవన్ రోడ్, సోమాజిగూడ, హైదరాబాద్, తెలంగాణ-500082
3.	వెబ్ సైట్ యొక్క యూఆర్ఎల్	వర్తించదు
4.	స్థిర ఆస్తులు మెజారిటీ ఉన్న స్థలం వివరాలు	నేషనల్ హైవే అథారిటీ ఆఫ్ ఇండియాతో రాయితీ ఒప్పందం క్రింద మధ్యప్రదేశ్ రాష్ట్రంలో కిమీ 577.55 నుండి కిమీ 610.00 మరియు కిమీ 0.000 నుండి 12.600 (సమారు పొడవు 45.05 కిమీ.ల) పరకు సెక్షన్ ఎన్ హెచ్-3పై టోల్ రోడ్ యొక్క ఆరు లేన్స్
5.	ప్రధాన ఉత్పత్తులు/ సర్వీసుల ఇన్ స్టాల్ చేసిన సామర్థ్యం	వర్తించదు
6.	చివరి ఆర్థిక సంవత్సరంలో విక్రయించిన ప్రధాన ఉత్పత్తులు/ సర్వీసుల పరిమాణం & విలువ	వర్తించదు
7.	ఉదోగ్గులు/ కార్మికుల సంఖ్య	వర్తించదు
8.	రెండు సంవత్సరాల అందుబాటులో ఉన్న ఆర్థిక నివేదికలు (షెడ్యూల్డ్ కో) సహా తదుపరి వివరాలు, రుణదాతల జాబితా యూఆర్ఎల్ వద్ద లభించును.	వివరాలను దిగువ ఇమెయిలింగ్ ద్వారా పొందవచ్చును ip.indoredewastollwayslimited@gmail.com
9.	కోడ్ లోని సెక్షన్ 25(2) (హెచ్) క్రింద రిజిస్ట్రేషన్ దరఖాస్తులకు అర్హత యూఆర్ఎల్ వద్ద లభించును	వివరాలను దిగువ ఇమెయిలింగ్ ద్వారా పొందవచ్చును ip.indoredewastollwayslimited@gmail.com
10.	ఆసక్తి వ్యక్తీకరణకు స్వీకరణకు చివరి తేది	29 జనవరి, 2024 (ఒరిజినల్) 22 ఫిబ్రవరి, 2024 (పొడగించబడింది 1) 30 ఏప్రిల్, 2024 (పొడగించబడింది 2) 12 ఆగష్టు, 2024 (పొడగించబడింది 3)
11.	నిర్ణీత రిజోల్యూషన్ దరఖాస్తుదారుల ప్రొవిజినల్ జాబితా జారీ తేది	8 ఫిబ్రవరి, 2024 (ఒరిజినల్) 3 మార్చి 2024 (పొడగించబడింది 1) 10 మే, 2024 (పొడగించబడింది 2) 16 ఆగష్టు, 2024 (పొడగించబడింది 3)
12.	ప్రొవిజినల్ లిస్ట్ అభ్యంతరాలను సమర్పించుటకు చివరి తేది	13 ఫిబ్రవరి, 2024 (ఒరిజినల్) 8 మార్చి 2024 (పొడగించబడింది 1) 15 మే, 2024 (పొడగించబడింది 2) 21 ఆగష్టు, 2024 (పొడగించబడింది 3)
13.	ఆసక్తి వ్యక్తీకరణకు దాఖలుకు ప్రాసెస్ ఇమెయిల్ ఐడి	ip.indoredewastollwayslimited@gmail.com

తేది: 02-08-2024

ప్రదేశం: హైదరాబాద్

సం/-

మధు సూధనరావు మల్లిపద్ది

ఇండోర్ దేవాస్ టోల్ వేస్ లిమిటెడ్ కొరకు రిజోల్యూషన్ ప్రొఫెషనల్
Regn No.IBBI / IPA - 001 / IP-P-02633 / 2022 - 2023 / 14081

చిరునామా: 502, ఇ.నెం.8-3-966/16, కెఓఆర్

రెసిడెన్సీ, నాగార్జుననగర్, శ్రీనగర్ కాలనీ, ఎస్బిఐ

ప్రకృత, హైదరాబాద్-500073

97.92 फीसदी बैंक नोट वापस आ

Indore (M.P.), Mobile no.- 88780-98000

फॉर्म जी (तारीख बढ़ाई गई-3)

मध्य प्रदेश राज्य में एनएच-3 पर किमी 577.55 से किमी 610.00 और किमी 0.000 से 12.600 (लगभग लंबाई 45.05 किमी) तक टोल रोड के रूप में संचालित इंदौर देवास टोलवेज लिमिटेड के लिए रुचि की अभिव्यक्ति के लिए आमंत्रण

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन /एलएलपी नंबर सहित	इंदौर देवासटोलवेज लिमिटेड AACCI 3561R4520TG2010PLC068238
2.	पंजीकृत कार्यालय का पता	6-3-1090, बी-1, टीएसआर टावर्स राजभवन रोड, सोमाजीगुडा, हैदराबाद तेलंगाना-500082
3.	वेबसाइट का यूआरएल	-NA-
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं -	मध्य प्रदेश राज्य में भारतीय राष्ट्रीय उच्च प्राधिकरण के साथ रियायत समझौते के तहत एनएच-3 खंड पर किमी 577.55 से किमी 610.00 और किमी 0.000 से 12.600 (लगभग लंबाई 45.05 किमी) तक टोल रोड को छह लेन का बनाया जाना।
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	-NA-
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	-NA-
7.	कर्मचारियों/कर्मचारियों की संख्या	-NA-
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण URL पर उपलब्ध हैं	विस्तृत जानकारी ip.indoredewastollwayslimited@gmail.com से ली जा सकती है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध है	विस्तृत जानकारी ip.indoredewastollwayslimited@gmail.com से ली जा सकती है
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	29 जनवरी 2024 (मूल), 22 फरवरी 2024 (विस्तारित 1) 30 अप्रैल 2024 (विस्तारित 2), 12 अगस्त 2024 (विस्तारित 3)
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि-	8 फरवरी 2024 (मूल), 3 मार्च 2024 (विस्तारित 1), 10 मई 2024 (विस्तारित 2), 16 अगस्त 2024 (विस्तारित 3)
12.	अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	13 फरवरी 2024 (मूल), 8 मार्च 2024 (विस्तारित 1) 15 मई 2024 (विस्तारित 2), 21 अगस्त 2024 (विस्तारित 3)
13.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रक्रिया ईमेल आईडी-	ip.indoredewastollwayslimited@gmail.com

दिनांक: 02/08/2024

मधु सुधनराव मल्लीपट्टी

स्थान: हैदराबाद

इंदौर देवास टोलवेज लिमिटेड के लिए रिजॉल्यूशनल प्रोफेशनल,

पंजीकरण संख्या IBBI/IPA-001/IP-P-02633/2022-2023/14081

पता : 502, H.No. 8-3-966/16, कोर रेजीडेंसी, नागार्जुन नगर, श्रीनगर

कॉलोनी, एसबीआई हैदराबाद के पीछे-500073

यूनियन बैंक ऑफ इंडिया
Union Bank of India

UNION BANK OF INDIA
HAL COLONY-GAJULAMARAM BRANCH,
Plot No.104/11, Block No. 32, Gajulamaram X Road,
Shapur Nagar, Quthbullapur, Jeedimetla, HYDERABAD-500055.
Mail ID: ubin012679@unionbankofindia.bank

DEMAND NOTICE UNDER SEC.13 (2)

That 1. THE BORROWERS/ (1) M/S SRI SRI Electrical Products, Represented by Proprietor Mrs. Basa Rukmini W/o Basa Chandra MouliPlot NO. 776, Door No.72,Subash Nagar, Jeedimetla, Hyderabad. 1A) Basa Rukmini W/o Basa Chandra Mouli, Plot No. 101, Shiva Parvathi Nilayam, Subash Nagar, Quthbullapur, Medchal-Malkajigiri, Telangana-500055. 2) THE GUARANTORS/ Basa Chandra Mouli S/O B. Ramulu, Plot No. 101, Shiva Parvathi Nilayam, Subash Nagar, Quthbullapur, Medchal-Malkajigiri, Telangana-500055 had availed credit facilities from our Gajulamaram Branch, Hyderabad. The said borrowers had defaulted in repayment of the loan and their account has been classified as NPA on 13-05-2024. In view thereof, a Demand Notice dated 14-06-2024, under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had been issued, on their last known address, calling upon them to pay an amount of Rs.47,25,263.45 (Rupees Forty Seven Lakhs Twenty Five Thousand Two Hundred Sixty Three and Paise Forty Five Only) However, the same has been returned undelivered by the postal authorities. In view thereof, in terms of Rule 3(1) of Security Interest (Enforcement) Rules, 2002, this publication is made calling upon the above said borrowers to pay an amount of Rs. 47,25,263.45 (Rupees Forty Seven Lakhs Twenty Five Thousand Two Hundred Sixty Three and Paise Forty Five Only) and further interest from 12-06-2024 within 60 days hereof. Otherwise, the Bank shall, in exercise of powers conferred under Section 13(4) of the said Act enforce the security interest created by the said borrowers, more particularly described hereunder, in accordance with the said Act and rules framed thereunder.

DESCRIPTION OF IMMOVABLE PROPERTIES

1) All that the Semi-Finished Flat no. 102, in First Floor, in the complex known as "YELLANNA RESIDENCY" with the plinth area of 1035 sq. Feet (including common area) and car parking in still, together with an undivided share of land measuring 43.125 sq yards, (out of total land 430 sq. yards) on Plot no. 63, in survey No. 100, 101 & 105, Situated at Padma Nagar colony - II, of Quthbullapur village, QUTHBULLAPUR Mandal, under GHMC Circle, Medchal-Malkajigiri District, Telangana state. BOUNDARIES For Plot: North: Plot No.48, South: 30' Wide Road, East: Plot No.62, West: Plot No.64
BOUNDARIES FOR FLAT North: Open To Sky, South Open To Sky, East: Corridor And Staircase, West: Open To Sky

2) All that part and parcel of the open land bearing Plot No.24 A, Admeasuring 111 sq yards or 92.80 sq mtrs., in survey no. 141/A, (Near bank colony), Situated at SAHEBNAGAR KALAN Village, Hayathnagar Revenue Mandal, Ranga Reddy District, formerly L.B Nagar Municipality, Now under Greater Hyderabad Municipal Corporation Limits, under Ward no. 5, Block no. 2 of L.B Nagar circle, Registration Sub-District: Vanasthalipuram and bounded by, Boundaries for plot North: Plot No.24, South: 60' Wide Road, East: Plot No.23A, West: 10 Passage Hypothecation of movable property described herein below:
Electrical Items like cable manufacturing moulds & cable wires etc.,

Date : 01-08-2024
Place : Hyderabad

Authorized Officer
UNION BANK OF INDIA

KFINTECH
EXPERIENCE TRANSFORMATION

KFIN TECHNOLOGIES LIMITED
CIN: L72400TG2017PLC117649

Registered Office: Selenium, Tower B, Plot No. - 31 & 32, Financial District, Nanaknagar, Serilingampally, Hyderabad, Rangareddi, Telangana-500032, Tel. No.: +91 40 7961 5565, Website: www.kfintech.com, Email: investorrelations@kfintech.com

NOTICE OF THE 7TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 7th Annual General Meeting ("AGM") of the members of KFin Technologies Limited ("Company") will be held on **Thursday, August 29, 2024, at 04:00 p.m. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") in compliance with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India. The deemed venue for the AGM shall be the Registered Office of the Company.

The Notice setting out the businesses to be transacted during the AGM and the Annual Report for the Financial Year 2023-24 has been sent through email to the members whose email IDs are registered with the Registrar and Transfer Agent ("RTA")/Depository Participants ("DPs"). The email dissemination has been completed on August 01, 2024.

The Notice of the AGM and Annual Report for the Financial Year 2023-24 are available on the website of the Company at www.kfintech.com under the Shareholder Relations section, website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and the website of the stock exchanges where the equity shares of the Company are listed i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com. The documents pertaining to the items of businesses to be transacted at the AGM shall be available for inspection as per the procedure of inspection provided in Note Nos. 16 and 17 of the Notice of AGM.

Instructions for remote e-voting and e-voting during the AGM

In accordance with Section 108 of the Companies Act, 2013 ("Act") read with the corresponding rules made thereunder, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR Regulations"), the Company is pleased to provide a facility to its members to exercise their right to vote on the businesses as set forth in the Notice of the AGM by electronic means through both remote e-voting and e-voting during the AGM. The Company has appointed NSDL as the agency to provide electronic voting facility.

All members may please note the following

- Only those members whose names appear in the Register of Members/List of Beneficial Owners maintained by the depositories as on **Friday, August 23, 2024**, being the cut-off date, shall be entitled to avail the facility of remote e-voting or e-voting during the AGM. The voting rights of members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date.
- The remote e-voting period will commence at **9:00 a.m. (IST) on Monday, August 26, 2024**, and will end at **5:00 p.m. (IST) on Wednesday, August 28, 2024**. Remote e-voting module will be disabled by NSDL upon expiry of the remote e-voting period.
- In addition, the facility for voting through e-voting system shall also be made available during the AGM. Members attending the AGM who have not cast their vote by remote e-voting will be eligible to cast their vote through e-voting during the AGM. Members who have cast their votes by remote e-voting prior to the AGM may participate in the AGM but shall not be eligible to cast their votes again.
- Once the vote on a resolution is cast by a member, the member will not be allowed to modify it subsequently or cast the vote again.
- The manner of remote e-voting for members holding shares in dematerialized mode and physical mode as well as for members who have not registered their email IDs is provided in the Notice of the AGM.
- Any person, who becomes a member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date, may obtain the user ID and password by sending an email request as mentioned in the Notice of the AGM to evoting@nsdl.com. However, if a person is already registered with NSDL for remote e-voting, then their existing user ID and password can be used for casting the vote.

Members who need technical assistance before or during the AGM

- May refer the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the download section of www.evoting.nsdl.com; or
- Call on 022-48867000; or
- Contact Ms. Prajakta Pawle, Officer, National Securities Depository Limited, 4th Floor, A Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013, India, at evoting@nsdl.com.

For KFin Technologies Limited
Sd/-
Alpana Kundu
Date: August 01, 2024
Place: Mumbai
Company Secretary and Compliance Officer

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM G (Data Extended - 3)
INVITATION FOR EXPRESSION OF INTEREST FOR
INDORE DEWAS TOLLWAYS LIMITED OPERATING
AS TOLL ROAD ON NH-3 FROM KM 57.75 TO KM 61.00 AND
KM 0.000 TO 12.600 (APPROX LENGTH 43.05KM) IN THE STATE OF MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ L.P. No.	Indore Dewas Tollways Ltd AACCI3561R U45200TG2010PLC068238
2. Address of the registered office	6-3-1090, B-1, TSR Towers Rajbhawan Road, Somajiguda, Hyderabad Telangana - 500082
3. URL of website	-NA-
4. Details of place where majority of fixed assets are located	Six laning of toll road on section NH-3 from Km 57.75 to Km 61.00 and Km 0.000 to 12.600 (approx. length 43.05 km) in the state of Madhya Pradesh under concession agreement with National High Authority of India.
5. Installed capacity of main products/services	-NA-
6. Quantity and value of main products/ services sold in last financial year	-NA-
7. Number of employees/ workmen	-NA-
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought from ip.indoredewastollwayslimited@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought from ip.indoredewastollwayslimited@gmail.com
10. Last date for receipt of expression of interest	29th January 2024 (original) 22nd February 2024 (Extended 1) 30th April 2024 (Extended 2) 12th August 2024 (Extended 3)
11. Date of issue of provisional list of prospective resolution applicants	8th February 2024 (original) 3rd March 2024 (Extended 1) 10th May 2024 (Extended 2) 16th August 2024 (Extended 3)
12. Last date for submission of objections to provisional list	13th February 2024 (original) 8th March 2024 (Extended 1) 15th May 2024 (Extended 2) 21st August 2024 (Extended 3)
13. Process email id to submit Expression of Interest	ip.indoredewastollwayslimited@gmail.com

Date: 02.08.2024
Place: Hyderabad

Sd/-
Madhu Sudhanarao Mallipadati
Resolutional Professional for Indore Dewas Tollways Limited
Regn No. IBI/ IPA - 001 / IP-P/0263 / 2022 - 2023 / 14081
502, H.No. 8-3-966/16, KOR Residency,
Nagarjuna Nagar, Srinagar Colony,
Behind State Bank of India, Hyderabad - 500073

IOL Chemicals and Pharmaceuticals Limited
CIN: L24116PB1986PLC007030

Regd Office: Village & Post Office Handiaya, Fatehgarh Channa Road, Barnala, 148107, Punjab (India)
Corporate Office: 85, Industrial Area 'A', Ludhiana-141003 (Punjab)
Tel: +91-161-2225531-35, E-mail: investor@iolcp.com, Website: www.iolcp.com

NOTICE OF THE 37th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION ETC.

NOTICE is hereby given that the 37th Annual General Meeting ("AGM") of the Members of IOL Chemicals and Pharmaceuticals Limited ("the Company") will be held on **Friday, 23rd August 2024 at 11:30 AM (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the AGM (the "AGM Notice") in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act"), the Rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular Nos. 14/2020 dated 08th April 2020; 17/2020 dated 13th April 2020; 20/2020 dated 5th May 2020; 02/2021 dated 13th January 2021; 21/2021 dated 14th December 2021; 2/2022 dated 5th May 2022; 10/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020; SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021; SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May 2022; SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 5th January 2023 and SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 7th October 2023 issued by the Securities and Exchange Board of India ("SEBI"). The circulars issued by MCA & SEBI are collectively referred to as the "Relevant Circulars".

In compliance with the Relevant Circulars, the AGM Notice and Integrated Annual Report for the financial year 2023-24 have been sent on 1st August 2024 to the Members of the Company whose e-mail addresses are registered with the Company/Depository Participant(s). The requirement of sending the physical copy of the AGM Notice and Integrated Annual Report to the members has been dispensed with vide above said Relevant Circulars. The aforesaid documents are also available on the Company's website at www.iolcp.com and on the website of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively. The AGM Notice is also available on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com. The procedure for registration of email address by members whose email addresses are not registered with company / RTA / Depositories is provided in the AGM Notice.

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Listing Regulations and Relevant Circulars, the Company is providing to all its members, the facility to exercise their right to vote through remote e-voting before and during the AGM in respect of businesses to be transacted at the AGM and for this purpose the Board of Directors of the Company has appointed CDSL to facilitate voting through electronic means. The right of voting can be exercised by all the Members, who hold shares on **Friday, 16th August 2024 (Cut-off date)**, by using remote e-voting facility before or during the AGM on any or all the businesses set out in the AGM Notice. The detailed instructions for remote e-voting facility and e-voting during the AGM are forming part of the AGM Notice.

We would also like to inform all the members that:

- The Ordinary and Special Businesses, as set out in the AGM Notice, shall be transacted through voting by electronic means and there shall be no physical voting on any business.
- The **Cut-off date** for determining the eligibility to vote on any business items mentioned in AGM Notice is **16th August 2024**. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting during the AGM.
- The remote e-voting period shall commence on **Tuesday, 20th August 2024 at 9:00 AM (IST)** and end on **Thursday, 22nd August 2024 at 5:00 PM (IST)**.
- The remote e-voting module shall be disabled by CDSL after the aforesaid date and time. Once the vote on a resolution is cast by the member, the member cannot modify or change it subsequently.
- The members who have cast their vote by remote e-voting prior to the 37th AGM shall be allowed to participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again during the AGM. However, the members participating in the AGM and who had not cast their vote through remote e-voting and are otherwise not barred from doing so, shall be entitled to cast their vote through e-voting system available during the AGM.
- Book Closure:** The Register of Members and Share Transfer Books will remain closed from **17th August 2024 to 23rd August 2024** for the purpose of the AGM.
- Detailed procedure for remote e-voting or e-voting during the AGM along with instructions for attending the AGM through VC/OAVM are provided in the AGM Notice.

Any person who becomes the member of the Company after sending the AGM Notice by email and holds shares as on **Cut-off date i.e. 16th August 2024** may obtain the login credentials by sending a request at helpdesk.evoting@cdslindia.com. However, if a person is already registered with CDSL for remote e-voting, he can use his existing Login ID and Password and cast his vote. The detailed process for obtaining LoginID and Password is provided in the AGM Notice.

For any query/clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatol Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 21 099 11.

For IOL Chemicals and Pharmaceuticals Limited
Sd/-
Place: Ludhiana
Date: 1st August 2024
Abhay Raj Singh
Sr. Vice President & Company Secretary

यूनियन बैंक ऑफ इंडिया
Union Bank of India

UNION BANK OF INDIA
POLURU BRANCH

NANDYAL DISTRICT, Email: ubin0826316@unionbankofindia.bank

POSSESSION NOTICE [RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002] (For immovable property)

WHEREAS, The undersigned being the Authorized Officer of erstwhile Andhra Bank, now Union Bank of India, POLURU Branch(826316), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15-04-2024 calling upon the Applicant: **Mr. CHAKALI MURALI KRISHNA S/O CHAKALI NAGAMAIHA** H NO. 6-61 PEDDA BAZAR, POLURU VILLAGE, NANDAYAL (M & D) A.P - PIN - 518511 Co-Applicant : **Mrs. CHAKALI SRIDEVI W/o. CHAKALI MURALI KRISHNA** H NO. 6-61 PEDDA BAZAR, POLURU VILLAGE, NANDAYAL (M & D) A.P - PIN - 518511. Co-Obligant : **Mr. MAMIDIPALLE RAMANA REDDY S/O M SUBBA REDDY** H.NO. 5-85 POLURU VILLAGE, NANDAYAL (M & D) A.P - PIN - 518511 to repay the amount mentioned in the notice being Rs. 7,25,027.80 (Rupees Seven Lakh Twenty Five Thousand Twenty Seven and Paise Eighty Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this day dated 29-07-2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of Rs. 7,25,027.80 (Rupees Seven Lakh Twenty Five thousand Twenty Seven and Paise Eighty Only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY: All the part and parcel of land and building belongs to Mr. CHAKALI MURALI KRISHNA at Sy. No. 370/54 Pyki to the extent of 142.22 Sq. Yards situated at Poluru Village, Nandyal District. Bounded by the following East: House of Nallakavla Rasool & Masoom vali, West: House site of Gandha Chinnu Subbarayudu & Mangali Subbamma, North: Rasta, South: House of C Prathap Reddy & Chinnappa Reddy
Date: 29.07.2024, Place:Nandyal, Authorised Officer, Union Bank of India

CEAT
CEAT LIMITED

CIN: L25100MH1958PLC011041

Regd. Office: 463, Dr. Annie Besant Road, Worli, Mumbai-400 030
(T): +91 22 2493 0621; (F): +91 22 2493 8933
E-mail: investors@ceat.com; Website: www.ceat.com

NOTICE

Notice is hereby given that the 65th Annual General Meeting ("AGM") of Members of CEAT Limited ("Company") will be held on Thursday, August 29, 2024, at 3:00 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), to transact the business(es), as set out in the Notice of AGM, in compliance with all applicable provisions of the Companies Act, 2013 ("the Act") and rules thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), as amended, read with Ministry of Corporate Affairs ("MCA") Circular No. 09/2023 dated September 25, 2023 and Securities and Exchange Board of India ("SEBI") circular dated October 7, 2023 (hereinafter collectively referred to as Circular(s)).

In compliance with the aforesaid Circular(s), electronic copies of the Integrated Annual Report of the Company for FY 2023-24 along with the Notice of AGM has been sent to all Members of the Company electronically, whose email addresses are registered with the Depository Participant(s) and/or the Company and/or the Registrar & Transfer Agent (RTA). These documents are also available on Company's website, at www.ceat.com, besides National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. BSE Limited: www.bseindia.com and National Stock Exchange of India Limited: www.nseindia.com.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and other applicable provisions, if any, of the Act and Regulation 44 of the Listing Regulations and the Secretarial Standards on General meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is pleased to provide to its Members the facility to exercise their votes electronically ("remote e-Voting") as well as e-Voting at AGM through e-Voting services of NSDL at www.evoting.nsdl.com in respect of all the business(es) to be transacted at the AGM.

Key instructions for remote e-Voting and e-Voting during AGM:

- Members may attend the 65th AGM through VC/OAVM following the instructions as mentioned in the Notice. Detailed procedure and instructions for casting vote using e-Voting system of NSDL, by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses, forms part of the Notice.
- The business set forth in the Notice of the AGM may be transacted through remote e-Voting. The facility for voting through electronic means shall also be provided at the AGM. Those Members who are present at the AGM through VC/OAVM facility and have not already cast their votes on the resolutions via remote e-Voting shall be eligible to vote through e-Voting system during the AGM. The Members, who have cast their vote by remote e-Voting prior to AGM, can attend the AGM through VC/OAVM but shall not be entitled to cast their vote again at the AGM.
- The voting rights of the Members shall be in proportion to their share in the paid-up equity share capital of the Company as on Thursday, August 22, 2024 (cut-off date). Person(s) whose name is recorded in the register of Members or in the register of beneficial owners maintained by Depositories as on the cut-off date shall be entitled to avail the facility of remote e-Voting or e-Voting at the AGM.
- The remote e-Voting period commences on Monday, August 26, 2024, at 9:00 a.m. (IST) and ends on Wednesday, August 28, 2024 at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-Voting module shall be disabled by NSDL thereafter.
- Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company and become member of the Company after the notice is sent through email and holding shares as on the cut-off date i.e., Thursday, August 22, 2024, may obtain the login ID and password by sending a request at evoting@nsdl.com or Company/RTA. However, if you are already registered with NSDL for remote e-Voting, then you can reset your password by using "Forgot User Details/ Password" or "Physical User Reset Password" option available on www.evoting.nsdl.com or call on : 022-4886 7000 and 022- 2499 7000. In case of individual Shareholder holding securities in demat mode who acquire shares of the Company and becomes a Member of the Company, after dispatch of AGM Notice and holding shares as on the cut-off date may follow steps mentioned in the Notice of the AGM under "Access to NSDL e-Voting system".
- In case of any queries, please refer Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Members available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 and 022-2499 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager or Ms. Sarita Mote, Assistant Manager, NSDL at the designated e-mail ID : evoting@nsdl.com

Members of the Company who have not registered/updated their email address can register/ update the same as per the following procedure:

Physical Holding	The Members of the Company holding equity shares of the Company in physical form and who have not registered their email ID may get their email IDs registered with Company's RTA by submitting Investor Service Request Form (Form ISR1) duly filled and signed as per the specimen signature registered with the Company along with self-attested ID Proof and address proof and supporting documents mentioned thereon. The Investor Service Request form can be downloaded from website of our RTA from the following link https://www.ndml.in/formats.php?ta
Demat Holding	The Members holding shares in demat mode are requested to register their email IDs, with the respective DP by following the procedure prescribed by the concerned DP.

The Board of Directors has appointed Mr. P.N. Parikh (FCS 327, CP 1228), or failing him Mr. Mitesh Dhabliwala (FCS 8331, CP 9511) of Parkh & Associates, Practising Company Secretaries as the Scrutinizer to scrutinize the e-Voting process (remote e-Voting) before the meeting and e-Voting during the meeting) in a fair and transparent manner.

Members may note that the Board of Directors of the Company at their Meeting held on May 2, 2024, has recommended a final dividend of INR 30.00 (300%) per equity share of INR 10.00 each for FY 2023-24. The Record Date for the said purpose has been fixed as Friday, August 9, 2024. The final dividend once approved, by the Members at the ensuing AGM, will be credited/discharged within 30 days from the date of declaration to all Shareholders holding shares in physical or electronic mode as on the record date.

Pursuant to relevant SEBI directives, in case of non-updation of PAN or Choice of Nomination or Contact Details or Mobile Number or Bank Account Details or Specimen Signature in respect of physical folios, dividend/interest etc. shall be paid only through electronic mode upon furnishing all the aforesaid details in entirety.

To encourage Green Initiative, Members are also requested to register their bank details and other relevant particulars with Company's RTA/the respective Depository Participant to receive the dividends, when declared by the Company, directly into their bank account through approved electronic mode of payment.

For CEAT Limited
Sd/-
Gaurav Tongia
Company Secretary
Date: August 1, 2024

everest EVEREST INDUSTRIES LIMITED
CIN: L74999MH1934PLC002093
Registered Office: GAT No. 152, Lakhmapur, Taluka Dindori Nashik - 422202, (Maharashtra)
Tel +91 2557 250375/462. Fax +91 2557 250376, compofficer@everestind.com, www.everestind.com

NOTICE OF 91ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VC/OAVM, E-VOTING INFORMATION, FINAL DIVIDEND AND RECORD DATE

NOTICE is hereby given that the 91st Annual General Meeting (AGM) of Everest Industries Limited ("the Company") will be held on Monday, August 12, 2024, at 3:30 p.m. (IST), through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"), to transact the business as set out in the Notice of AGM dated May 22, 2024.

The Ministry of Corporate Affairs ("MCA") vide its General Circular No. 09/2023 dated September 25, 2023 read with General Circular No. 20/2020 dated May 5, 2020, General Circular No. 14/2020 dated April 8, 2020 and General Circular No. 17/2020 dated April 13, 2020 (collectively referred to as "MCA Circulars") and SEBI Circular SEBI/HO/CFD/POD-2/P/CIR/2023/167 dated October 7, 2023 permitted convening the Annual General Meeting ("AGM") due in the year 2024 through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), without physical presence of the members at a common venue. Accordingly, in compliance with the provisions of the Companies Act, 2013 ("the Act"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and aforesaid MCA circulars and SEBI circular, the AGM of the Company will be held through VC/OAVM only. Shareholders can attend and participate in the AGM through the VC / OAVM facility only provided by National Securities Depository Limited (NSDL), the details of which are provided by the Company in the Notice of the AGM.

In accordance with the aforesaid MCA Circulars and Circulars issued by the Securities and Exchange Board of India ("SEBI") SEBI/HO/CFD/POD-2/P/CIR/2023/167 dated October 7, 2023 ("SEBI Circulars"), the dispatch of Annual Report of the Company for the Financial Year 2023-24 ("Annual Report") including the Notice of the 91st AGM has been completed on July 20, 2024, by electronic mode only to those members whose email addresses are registered with the Company/Depository Participants as on Friday, July 12, 2024. The Annual Report for FY 2023-24 including the Notice of the AGM is available on the website of the Company at www.everestind.com (<https://www.everestind.com/public/storage/annual-reports/July2024/eV4pq9HElkYRwT6vYQ.pdf>) and website of BSE Limited and National Stock Exchange India Limited at www.bseindia.com and www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com.

Pursuant to the provisions of the Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the Listing Regulations, the Company is providing the facility of remote e-voting / e-voting at AGM (collectively referred as "e-voting") to all its Shareholders, to enable them to cast their votes electronically on all the resolutions proposed to be passed at the AGM, using remote e-voting system as well as e-voting at the AGM. The Company has engaged the services of National Securities Depository Limited ("NSDL") for providing the e-voting facility to the Shareholders. The remote e-voting period begins on **Thursday, August 8, 2024 (9:00 A.M. IST) and ends on Sunday, August 11, 2024 (5:00 P.M. IST)** and the remote e-voting module shall be disabled by NSDL for voting thereafter and shareholders will not be allowed to vote by remote e-voting beyond 5:00 p.m. (IST) on August 11, 2024. Once the shareholder has casted vote through remote e-voting, the shareholder shall not be allowed to change subsequently. Further, the Company has fixed Monday, August 5, 2024 as the "cut-off date" to determine the eligibility to vote by remote e-voting or e-voting at the AGM. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, shall be entitled to avail facility of e-voting. Voting rights of the Members shall be in proportion to their shares in the paid-up equity share capital of the Company as on the cut-off date i.e. Monday, August 5, 2024. The instructions for e-voting are provided in the Notice of the AGM. Members are requested to carefully read the instructions in the Notice of AGM. The procedure for e-voting at the AGM is same as the procedure for remote e-voting. Only those Shareholders, who will be present at the AGM through VC/OAVM facility and who would not have cast their vote by remote e-voting prior to the AGM and are otherwise not barred from doing so, shall be eligible to vote through e-voting system at the AGM. Shareholders who have voted through remote e-voting will be eligible to attend the AGM and their presence shall be counted for the purpose of quorum, however such Shareholders shall not be entitled to cast their vote again at the AGM.

Any person holding shares in physical form and non-individual shareholders, acquiring shares of the Company and becoming a Member of the Company after sending of the Notice, and holding shares as on the cut-off date, may obtain the User ID and password by sending a request at evoting@nsdl.com. However, if the Member is already registered with NSDL for remote e-Voting, then such Member can use their existing User ID and password for casting their vote. Individual Shareholders holding securities in demat mode who acquire shares of the Company and become a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may follow the steps mentioned in the Notice of the AGM under "Access to NSDL e-Voting system".

Members facing any technical issue in login before/ during the AGM can contact NSDL helpline by sending a request to Ms. Pallavi Mhatre at evoting@nsdl.com or call at toll free no.: 1800 1020 990 and 1800 224 44 30.

Registration of E-mail ID and KYC details

- Shareholders holding Shares in Physical Mode: Such Shareholders are requested to register their E-mail ID with the Registrar and Share Transfer Agent ("RTA") of the Company viz. MCS Share Transfer Agent Limited by sending request to Company's RTA on helpdesknum@mcsregistrars.com or admin@mcsregistrars.com and to the Company at compofficer@everestind.com. The said request to be accompanied with FORM ISR-1 for KYC updation.
- Shareholders holding Shares in Dematerialized Mode: Such Shareholders are requested to register their e-mail ID with the relevant Depository Participant(s).

In case of any queries / difficulties in registering the e-mail address, Shareholders may write to RTA at helpdesknum@mcsregistrars.com or admin@mcsregistrars.com or to the Company at compofficer@everestind.com.

In case of any queries/difficulties in registering the email-address, Shareholders may write to RTA at helpdesknum@mcsregistrars.com or admin@mcsregistrars.com or to the Company at compofficer@everestind.com.

Those physical shareholders who have not yet submitted Form ISR-1, ISR-2, ISR-3/SH-13 are requested to submit the same to RTA/ Company at earliest. Those shareholders who are holding shares in dematerialized mode are requested to ensure that aforesaid KYC details and nomination are updated with their depository participants.

Final Dividend and Record Date

The Shareholders may note that the Board of Directors, at its Meeting held on May 22, 2024, has recommended a final dividend @

సత్యాచారీన స్వప్నల్

- పాజిషన్-3 షూటింగ్‌లో కాంస్యం
- పారిస్ ఒలింపిక్స్‌లో భారత్‌కు మూడో పతకం

పారిస్: 2024 పారిస్ ఒలింపిక్స్లో భారత పూలర్లు మరో పతకాన్ని చేజిక్కించుకున్నారు. ఈ ఒలింపిక్స్లో భారత పూలర్లు ప్రదర్శన కనబరుస్తున్న పూలర్లు... మూడో కాండ్స్ పతకాన్ని చేజిక్కించుకున్నారు. మన భారత్ 'రబుల్' మెడల్ ఇచ్చిన స్వర్ణరత్న గరువారం జరిగిన పురుషుల పూలర్ల 3 ఫైనల్లో యువ పూలర్ సప్తర్షిత్ కాంస్య పతకంతో మెరిసాడు. మూడు పోజిషన్ల పూలర్లగి అంతిం. బోర్లా పదకవ(10వ), మోకాళ్ల చీద(నీలింగ), లిఫ్టింగ(స్టాండ్) పూలర్గి మేధావి కంఠుంది. సప్తర్షిత్ మోకాళ్లగి పూలర్గిలో 153.5 పాయింట్లు, డ్రోస్ విభాగంలో 156.8 పాయింట్లు, స్టాండ్గింలో 141.1 పాయింట్లును (స్టైల్ 2 ఒలింపిక్సేషన్లో సహ) మొత్తం 451.4 పాయింట్లు సాధించాడు. దీంతో సప్తర్షిత్ కుశల్ మూడో స్థానంలో నిలిచాడు. తొలుత నెమ్మదిగా ప్రారంభించిన సప్తర్షిత్... కీలక సమయంలో అద్భుతంగా పుంజుకొన్నాడు. ఒక దశలో నాలుగు, ఐదు స్థానాలతో పరిమితమైన సప్తర్షిత్... క్రమంగా టాప్-3లోకి ఎగబాకాడు. ఆ తర్వాత ఏ మార్పుల వేసకని సాధించాడేమో. చివరికి 451.4 పాయింట్లు సాధించి కాంస్య చేజిక్కించుకున్నాడు. చైనాకు చెందిన లి యుకున్(463.6) రజత పతకం, క్రియోన్ హుబర్ కులిష్ సెర్గియ్(461.3) రజత పతకం కైవసం చేసుకున్నారు. బుధవారం జరిగిన కాస్టిల్స్కేషన్ గ్రాండ్స్లో 590 పాయింట్లు సాధించిన సప్తర్షిత్.. ఏడో స్థానంలో నిలిచి పూలర్ల ఆర్డర్ పుచ్చిన సంగతి తెలిసిందే. కాస్టిల్స్కేషన్ గ్రాండ్స్లో ఎక్కువ సంఖ్యలో పది పాయింట్లు కొట్టడంతో సప్తర్షిత్ పూలర్ టెర్మి దక్కింది. దీంతో పారిస్ ఒలింపిక్స్లో భారత్కు దక్కిన పతకాల సంఖ్య మూడుకు చేరింది.

నిఖత్ జలిన బెట్

భారత్‌కు పతకాలూ దక్కు, ఈవెంట్‌లలో బాక్సింగ్ జడక్కి. గురువారం జరిగిన పుష్కలక 50 కీలోల బాక్సింగ్ విభాగంలో నిఖత్ జలినన్.. ఆసియాన్ గ్రూప్ పతక విజేత. చైనాకు రెండవ యూ యూ చేతిలో ఓటమిపాలైంది. ప్ర. కార్యక్రమం 5-0 తేడాలో నిఖత్ బాక్సింగ్ బోయ్స్ క్రోయింది. పారిన జలినవిక్టర్ అనన్డెడెగా నిఖత్ జలినోకి దిగింది. ఈ బోయ్స్ నిఖత్ పంచవలస ఆశించిన స్థాయిలో కాబోదకపోయింది. ఇక 52 కీలోల ప్లవ్ యుఎంబిలోనూ ప్రపంచ ఆదిపతకం అయిన చైనా క్రీడాకారిణి.. డేవ్ మెయిత్ ఆదిపతకం పొందిన ప్రార్థునింది. మెగా గేమ్స్లో మెడల్ సాధిస్తుందని అనుకున్నా.. నిఖత్కు రెండో రౌండ్‌లోనే బలమైన ప్రత్తర్తిని ఎదుర్కోవాల్సి వచ్చింది. తొలి రౌండ్‌లో గర్లపిని బాక్సర్ మాక్స్ కరీనా యూజరిన్ నిఖత్ గెలుపొంది రెండోరౌండ్కు చేరింది.

హాకీలో వరుస విజయాలకు బ్రేక్..
పారిస్ ఒలింపిక్స్ భారత హాకీ జట్టు వరుస



విజయాలకు ప్రేక్ష వడింది. గురువారం జరిగిన గ్రామ-చి రీతి పోటీలో డిఫెండింగ్ చాంపియన్ బెల్లయం చేతిలో భారత్ 2-1 డేడాతో ఓటమిపాలైంది. ఆరంభంలో భారతజట్టు ఆధిక్యంలో ఉన్నా.. టోక్సో ఆసక్తి వరక విజేత భారతం ఆధునతమైన ఆసక్తి నువ్వ ప్రదర్శించింది. భారత్ తరుపున ఏకే పి. ఉప్పడే జక గుర్తే చెప్పాడు. బెల్లయం తరుపున స్టాక్టోక్స్(33వ ఏ), జాన్ డోమన్(44వ ఏ)లో ఒక్కో గుర్తు కొట్టారు. తొలి రెండు క్వార్టర్లలో భారత్ హాకీకు ప్రదర్శించినా.. కీలకమైన వివర రెండు క్వార్టర్లలో బెల్లయం ఆటగాడు జోరు రెండుగా. రాజ్ కుమార్ పాత్రకు ఎల్లో కార్డు ప్రదర్శించి వచ్చె.. వివర నిమిషాల్లో ఒక ఆటగాడు లేకుండానే భారత్ ఆడాల్సి వచ్చింది. ఈ ఓటమిలో భారత్ 4 మ్యాచ్లు ముగిసేసరికి 7మ్యాచ్లలో మూడోస్థానంలో నిలిచింది. నేడు జరిగే వివర లీగ్ మ్యాచ్లో భారతజట్టు ఆస్ట్రేలియాతో తలపడనుంది.

లక్నోనో ముందుకు...

బ్యాడ్మింటన్ విభాగంలో భారత్కు

మిగిలిన పరిధానం దక్కాయి. పురుషుల సింగిల్స్ లో లక్షనీసీ కాకర్లకు చేరినాం. పురుషుల డబుల్స్ స్టార్ షేడర్స్ విరాగ్-నాల్గవ జంట అవూహంగా కాకర్లలో ఓటమిపాలైంది. గురువారం జరిగిన ప్రే కాకర్ల ఫైనల్ లో లక్షనీసీ 21-12, 21-6తో కాకర్ల ఫెస్ట్ చెందిన పావ్సిన్ ప్రజయ్య పురుష నెట్టల్ గెలిచారు. ఇక పురుషుల డబుల్స్ నాల్గవ-విరాగ్ జోడీ 21-13, 14-21, 16-21తో కాకర్ల ఫైనల్ లో చీరు 21-13, 14-21, 16-21తో మరోమారు జంట చేతిలో ఘోరాడి ఓడారు.

పతకాల సాధనలో చైనా అగ్రస్థానం
పారిస్ ఒలింపిక్స్లో పతకాల సాధనలో కమ్యూనిస్ట్ చైనా తన ఆధిపత్యాన్ని చిహ్నాలుస్తోంది. 2024 మారిస్ ఒలింపిక్స్ ప్రారంభమై నేటికి 6రోజులు కావస్తున్నా.. ప్రతి రోజూ పతకాల పట్టికలో చైనా అగ్రస్థానంలోనే నిలుస్తోంది. మరోవైపు దేశీయ ఒలింపిక్స్లో అమెరికాకు ఢిల్లీన పోటీనిచ్చినా.. ఈ ఒలింపిక్స్లో అమెరికా నేటికి 5వ పాదాన్నినే కొనసాగుతోంది. గురువారం రాత్రి



పోటీలు ముగిసి సమయానికి చైనా 11నన్న, 70వత, 3కాన్ఫాలలో నహ మొత్తం 21 పతకాలతో అగ్రస్థానంలో ఉండగా.. ఆమెరికా 6నన్న, 13వత, 12కాన్ఫాలలో నహ 31 పతకాలతో ఏవ స్థానంలో కొనసాగుచింది. బేబుల్ టెన్నిస్, బ్యాడ్మింటన్ విభాగాల్లో చైనాకు మరికొన్ని పతకాలు దక్కి ఛాన్స్ ఉంది. ఈ క్రమంలో చైనా సారిన్ ఒలింపిక్స్లో అగ్రస్థానంలో నిలిచి ఛాన్స్ ఉంది.

నేడు శ్రీలంకతో తొలి వన్డే

- మ.2.30గం||ల నుంచి

కొలంబో: టి20 సిరీస్ వెగ్గిన జట్టులోకి ఉన్న టీమింగియా... ఇక శ్రీలంకతో వస్తే సిరీస్ కు పుడవుంది. సూర్యకుమార్ యాదవ్ సారథ్యంలోని భారత్ కు టి20 సిరీస్ ను 3-0తో క్లీన్ స్వీప్ చేయగా.. వస్తే సిరీస్ కు టి20 ప్రపంచకప్ మూడిని రోహిత్ శర్మ అందుబాటులోకి వచ్చుంది. అలాగే ఏదో కేప్ టౌన్ జట్టులో కలవడంతో భారత్ బ్యాటింగ్ ఆర్డర్ మరింత పటిష్ఠంగా మారింది. మరోవైపు శ్రీలంక టి20 సిరీస్ ను కోల్పోయినా.. సురేశ్ శంకర్ కనీసం వై సిరీస్ ను అయినా వెగ్గెలనే దృష్ట పంకల్ వై బరిలోకి లేకుండానే బరిలోకి దిగుతున్నాడు.

జిల్లు....
ఇండియా: రోహిత్(కెప్టెన్), శుభేమన్, కోహ్లా, కెఎల్ రాహుల్, పంత్(వికెట్ కీపర్), దూబే, అక్షర్, కులీప్, సిరాజ్, ఆర్షద్, ఖలీల్ అహ్మద్, సుందర్. రియాన్ పరాగ్, హరీత్ రాజా.

శ్రీలంక: అసలంక(కొచ్చిన్), నిస్సంగ, ఫెర్నాండో, కూలీ మెండీస్(విత్తల కీపర్), సమరవిక్రమ, బైనగే, వెల్లెలిగే, హసరంగ, తీర్క్షణ, అసీతా ఫెర్నాండో, షిరాకే, కరుణరత్నే, ధనుంజయ, కమిందు మెండీస్, మధుశంక, మలింగ.

ವೈದ್ಯಾರೋಗ್ಯ ಸಾಫು ಕಾಂಟ್ರಾಕ್ಟ್ ಒದ್ದೊಗುಲನು ರೆಗ್ಯುಲರ್ ಚೆಯಾಲಿ

- తెలంగాణ యునైటెడ్ మెడికల్ అండ్ హెల్త్ ఎంప్లాయిస్ యూనియన్ (సీఐటీయూ) రాష్ట్ర ప్రధాన కార్యదర్శి కె.యదానాయక్
- వైద్య ఆరోగ్యశాఖ కమిషనర్ కార్యాలయం ముందు ధర్నా
- అధ్యక్షున్న పోలీసులు.. పలువురి అరెస్ట్

నవతలంగాణ - ధూల్ పేట్

వైద్య ఉద్యోగశాలలో పనిచేస్తున్న కాంట్రాక్టర్ జైట్ సోరోగ్గ ఉద్యోగులకు రెగ్యులర్ చేయాలని తలంగాణ యూనిటెడ్ మెడికల్ అండ్ హెల్త్ సొషైయటీ యూనియన్ రాష్ట్ర ప్రధాన కార్యదర్శి డా.యూదారాయ్ ప్రభుత్వాన్ని డిమాండ్ చేశారు. యూనియన్ రాష్ట్ర కమిటీ ఆఫీసర్లులో కోరి వైద్య ఉద్యోగశాలలో పనిచేసేవోవో ముందు గురువారం ధర్మా చేపపెట్టారు. పోలీసుల అణకార్యకాండ ప్రాంతంలో కొద్దిసేపే ఉద్రిక్తత ఏర్పడింది. ఉద్యోగులను అరెస్టు చేసి పంపిస్తామన్నట్లు పరిమర్చిందాని ధర్మా చేస్తున్న ఉద్యోగులను రాష్ట్ర ప్రభుత్వం పోలీసుల చేత అక్రమంగా అరెస్టులు చేయించుకున్న తీవ్రంగా ఖండిస్తున్నామన్నారు. వైద్య ఉద్యోగశాల అన్ని విభాగాల్లో పనిచేస్తున్న కాంట్రాక్టర్ జైట్ సోరోగ్గ ఉద్యోగులకు సమాన పనికి సమాన వేతనం ఇవ్వాలని, సమస్యల పరిష్కరించాలని డిమాండ్ చేశారు. ప్రభుత్వం వైద్యులకు రంగంలో పనిచేస్తున్న ఉద్యోగుల సమస్యల పట్ల నిర్లక్ష్యం పెరిగి వెళ్లిపో అవలంబిస్తోందన్నారు. కాంట్రాక్టర్

ఫామ్ హౌజ్ ల పేరిట భూముల కేంద్రీకరణ

- మిగులు భూముల సాధన కోసం పోరాటాలు
- కాచం కృష్ణమూర్తికి అర్పించే నివాళి అదే :
ఏజెంట్స్ జాతీయ ఉపాధ్యక్షులు సారంపల్లి
మల్లారెడ్డి, వెంకట్రాములు

నవతెలంగాణ జ్యూరీ-హైదరాబాద్

ప్రజాప్రతినిధులు శామ్మహాజీల పేరిట భూ-
కేంద్రీకరించుకుంటున్నారని వివేకవేదిక జరిపిన
ఉపాధ్యక్షులు నారంబల్లి మల్లాధర్జీ, వ్యవసాయ కా-
నసంఘ రాష్ట్ర ప్రధాన కార్యదర్శి ఆర్. వెంకట్రాము-
నిమర్మించారు. ప్రభుత్వ మిగులు భూముల సాధ-
కోసం పోరాటాలను ఉత్తలం చేయడమే కానం
క్రష్టముగ్రి ఆర్థికం నే నిజమున నిజాతి వి చెప్పా
గురువారం హైదరాబాద్లోని నైతి సంఘం
కార్యాలయంలో క్రష్టముగ్రి వర్ధంరిని నిర్వహించా
సందర్భంగా వారు మాట్లాడుచున్నారు. కమునిస్టుల
ఫలితంగా ఆనాటి పాలకులు భూసంస్కరణల చట
అమలు చేస్తే నేడు ప్రజల ఓట్లుతో గెలిచిన
ప్రజాప్రతినిధులు శామ్మ హాజీల పేరుతో వేలాది
చికారాలు ఆక్రమముగ్రిని విమర్శించారు. రియ
ఎస్టేట్, అగ్రి శామ్మ పేరుతో పెద్ద ఎత్తున భూము
నమీరించి పెట్టుకుంటున్నారని, ప్రజల భూసం-
స్కరణల విచిత్రం అమలు చేయకుండా తొక్కినట్లు
తెలిపారు. అభివృద్ధి, హైవేలు, కరెంటు ఉత్పత్తి కే

ప్రభుత్వ భవనాల నిర్మాణాల పేరుతో పేదల బలవంతంగా లాక్కుంటున్నారని, దానిని ప్రజల కేసులు బయాయిస్తున్నారని చెప్పారు. ప్రజా ప్రభుత్వ రూపములను, చిరువులను, కులాలను ఆక్రమించుకుంటే మాట్లాడని అధికారులు నిరీక్షాసం 60 గణాల స్థలంలో గుడిసెలు వేయాలి' పేదలపై ఆక్రమ కేసులు దాఖ్తుడవుడని జైల పంపడమంటే? అని ప్రశ్నించారు. తక్షణమే ఆపాలని, పెట్టిన కేసులు ఎత్తివేయాలని డిమాండ్ చేశారు. గుడిసెలు వేసుకున్న బోవే వే బాక్సు ఇంటి నిర్మాణానికి 10 లక్షల రూపాయలు వచ్చేయాలని కోరారు.

పోషా సాగదారులందరికీ హక్కు, పట్టు విన్నవించారు. వ్యవసాయ కార్మిక సమస్యం రైతు ఉపాధ్యక్షులు ప్రసాద్ అధ్యక్షతన జరిగిన కామ్రాడే ప్రొఫెసర్ అరిబండి ప్రసాద్ రావు, రైతు రాష్ట్ర సహాయ కార్యదర్శి శిఖినీ నాయక్, వ్యవసాయ కార్మిక సమస్య రాష్ట్ర కమిటీ సభ్యులు ఆర్.ఆంజనేయులు, రాహుల్ పోల్లెన్సారు.

జామలను వేల వారిపై నిధులు	
నీడ	
ందం	
డ్	
జై బిచ్చి	
కూర్చు	

ఇవ్వాలని	6. కంపెనీ యొక్క చెల్లించిన ఈజిడి వా (ముఖ విలవన రూ. 1/- చొప్పున)
గమంలో	7. వాటా షేర్హిడికి రాబడి/సంపాదనావినంత విలవన రూ. 01/- చొప్పున -జేత
సంఘం	-రైల్వార్డెన్
య	
	గమనికలు:
	సెటి (లిస్టింగ్ అండ్ అదర్ డిస్కోజరీ ఆర్డర్స్) 1956 లోని ఆర్డర్ ఆఫ్ సెటి

పాఠదర్శకంగా బదిలీలు

- ప్రభుత్వానికి ధన్యవాదాలు :

తెలంగాణ ప్రభుత్వ వైద్యుల సంఘం

నవతెలంగాణ బ్యూరో - హైదరాబాద్
వైద్యారోగ్యశాఖలో ప్రభుత్వ వైద్యులు
ప్రక్రియను పారదర్శకంగా నిర్వహించిన రాష్ట్ర
తెలంగాణ ప్రభుత్వ వైద్యుల సంఘం
తెలిపింది. ఈ మేరకు ఆ సంఘం నాయకులు
ప్రసాద్ రాథోడ్ గురువారం ఒక ప్రకటన విడుదల

బదిలీల
భుత్వానికి
యోవాదాలు
ని లాల్బా
ని చేశారు.

తైమాసికం కొరకు ఆర్థిక ఫలితాల పూ
www.nseindia.com మరియు కం
ప్రవేశం: హైదరాబాద్
తేది: 01-08-2024

కార్మిక, కర్షక పక్షం నిలిచే పత్రిక

50 ఏండుగా ప్రజలకు మదతుగా నిలిచింది.

50 ఏండ్లుగా ప్రజలకు మద్దతుగా నిలిచింది. బడుగు, బలహీనవర్గాల కోసం కృషిచేస్తున్నది. పెదలు, మహిళలు, యువత, కార్మికులు, కర్షకులు, విద్యార్థుల మళ్లన అక్షరరూపంలో సేవలు అందిస్తున్నది. గతంలో మాదిరిగానే ఇక ముందు కూడా సమతెలంగాణ విజయమంతంగా నడవాలని అంకితసేవ మరోసారి అందరినీ వారితో కలిపి శుభాకాంక్షలు.

ప్రజల పత్రికను ఇదే స్ఫూర్తితో నడిపించాలి

(మొదటిపేజీ తరువాయి)

పార్లమెంటులో పాఠశాలలకు అవసరమైన సామగ్రిని సరఫరా చేయడంపై ప్రభుత్వం ప్రతిపక్షాలను సంతోషపెట్టేలా ప్రయత్నిస్తోంది. ప్రభుత్వం ప్రతిపక్షాలను సంతోషపెట్టేలా ప్రయత్నిస్తోంది.

ఆయుష్షను ఉపయోగించుకోవాలి

- డాక్టర్ మిలీ దూబే

[illegible]

ADMISSION NOTIFICATION - 'B' Category

Applications are invited as per rules of Govt. of Telangana in force for 30% 'B' category Management Quota for admission into 1st year B.Tech & B. Pharmacy courses for the year 2024-25 in the following Christian Minority Institutions. Admissions will be done on merit basis as per the rules of Government of Telangana

St. Mary's Group of Institutions Hyderabad

(An Autonomous Institution, Approved by AICTE & PCI, permitted by Govt. of Telangana and affiliated to J.N.T. University Hyderabad & NAAC 'A' Grade.)

B.Tech	CSE - 72	CSM - 90	AID - 54	B. Pharmacy - 30
---------------	-----------------	-----------------	-----------------	-------------------------

Applications and details of submission are available at the college and in www.smgoh.org Tuition Fee: Rs.60,000/- Contact: 901445590

St. Mary's Engineering College

(Approved by AICTE, permitted by Govt. of Telangana and affiliated to J.N.T. University Hyderabad & NAAC 'A' Grade)

B.Tech	CSE - 72	CSM - 54	AID - 54
---------------	-----------------	-----------------	-----------------

Applications and details of submission are available at the college and in www.smeed.com. Tuition Fee: Rs.50,000/- Contact: 901445591

St. Mary's Integrated Campus Hyderabad

(Approved by AICTE, permitted by Govt. of Telangana and affiliated to J.N.T. University Hyderabad)

B.Tech	CSE - 72	CSM - 54	AID - 54
---------------	-----------------	-----------------	-----------------

Applications and details of submission are available at the college and in www.smichyderabad.org Tuition Fee: Rs.45,000/- Contact: 901445592

Abbreviations: CSE: Computer Science & Engineering CSM: Computer Science & Engineering (Artificial Intelligence & Machine Learning) & AID: Artificial Intelligence & Data Science,

* Students can pay registration fee of Rs.200/- obtain blank application and submit the duly filled in application form through online at above college websites or at college premises on or before 08.08.2024

Venue for Collecting Blank Applications and Submission in person at campus : Near Maroili Film City, Behind Mount Opera, Dushmukhi (V), Pochampally (M), Yadadri Bhongir District - 508284

CSI WESLEY INSTITUTE OF TECHNOLOGY & SCIENCES (XU)
A Christian Minority Institution
(Affiliated to JNTU-H and Approved by A.I.C.T.E.)
Near Paradise, Secunderabad - 500 003
Ph. 040 2318197/2318198
Website: www.wesleyengineeringcollege.com

ADMISSION NOTIFICATION FOR (B) CATEGORY SEATS
Tuition Fee : Rs. 45,000 P.A.
MANAGEMENT QUOTA (30%) FOR THE ACADEMIC YEAR 2024-25
B-TYPE (CSE) - TOTAL INTAKE - 20 SEATS - 35 SEATS
Application forms available from 01.08.24 at Office & Website
Till 30.08.2024

Admission Notification for "B" Category (Management Quota 30%)
Seats including NRI Seats (B.Tech/B.Pharm/Pharm.D courses) AY 2024-25
GURU NANAK INSTITUTIONS TECHNICAL CAMPUS (Non-Minority)
 Autonomous Institution, Khanapur (V), Ibrahimpatnam (M),
 Ranga Reddy District – 501 506, Telangana, Ph:08414-202112
 Branch/Intake: Civil-60/18, Computer Science and Engg.-300/00, CSE (Cyber Security)-180/54, CSE (Data Science)-180/54,
 CSE (IoT)-60/18, CSE (Artificial Intelligence and Machine Learning)-180/54, EEE-120/36, ECE-300/90, Electronics
 Engineering (VLSI Design and Technology)-60/18, INF-120/36, Mech-60/18, B.Pharm-300/30, Pharm.D. 30/9
 Tuition Fee- Rsg- Rs.1,20,000/-, B.Pharm-Rs.1,10,000/-, Pharm.D.- Rs.1,25,000/-
GURU NANAK INSTITUTE OF TECHNOLOGY (Non-Minority)
 Autonomous Institution, Khanapur (V), Ibrahimpatnam (M),
 Ranga Reddy District – 501 506, Telangana, Ph:08414-20 21 22
 Branch/Intake: Artificial Intelligence and Data Science-180/54, Civil-60/18, Computer Science and
 Engg.-360/108, CSE (Cyber Security)-120/36, CSE (Artificial Intelligence and Machine Learning)-180/54,
 EEE-120/36, EEE-60/18, INF-120/36, Mech-60/18 Tuition Fee- Rsg. Rs.1,20,000
 Applications are invited for Category "B" seats including NRI Seats for the academic year 2024-25 of above courses. Cost of application form Rs. 1000/- in cash, forms and instructions can be downloaded from our college website https : //www.gnindia.org/ -category-admissions.php or College Campus, forms can be submitted in person between 10.00AM to 4.00 PM on or before 08-08-2024 at College Campus. The seats will be filled as per the Rules of the Govt. of Telangana and Guidelines.
Admission Notification for the Foreign Nationals/ Overseas Citizen of India (15% Supernumerary Seats) - Academic Year 2024-25
 Applications are invited for admission into B.Tech. courses admissions under 15% supernumerary quota (Foreign Nationals/ Overseas Citizen of India) above colleges for the academic year 2024-25. Applications can be downloaded from college websites or obtained from College Campus, application form - Free of Cost – Contact with representative along with Educational Credentials/ passport details or in person on or before 18-08-2024. by Director / Principal Date: 02-08-2024